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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: HYDERABAD

O.A.No.69 of 1999.

DATE OF ORDER: 10-9-1999.

BETWEEN:

J.Balraj.

....Applicant

a n d

- The General Manager, South Central Railway, Rail Nilayam, Secunderabad.
- The Chief Personnel Officer, South Central Railway, Rail Nilayam, Secunderabad.
- The Sr.Divisional Personnel Officer, South Central Railway, Secunderabad Division (BG), Secunderabad.
- 4. The Sr. Divisional Accounts Officer, South Central Railway, Secunderabad Division, Secunderabad.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mrs.P.Sarada

COUNSEL FOR THE RESPONDENTS : Mr.V.Rajeshwar Rao

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

: ORDER:

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ORAL ORDER (PER HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN)

Heard the learned Counsel Mr.Bheem Singh for Mrs.P.Sarada for the Applicant and Mr.V.Rajeshwar Rao, learned Standing Counsel for the Respondents.

- 2. During the course of arguments the learned Standing Counsel Mr.V.Rajeshwar Rao for the Respondents produced a copy of the letter bearing No.CP/648/0A.69/99/373, status 45 dated:20-8-1999, that the case of the applicant had been examined and as per orders of the Divisional Railway Manager the payment for encashment of leave for 74 days had been agreed to and the amount is being arranged shortly.
- 3. In view of the above statement made in the letter dated:20-8-1999, it is evident that there is no point in prosecuting this OA any further. However, in that view of the matter therefore the OA is disposed of with a direction to the respondents to make payment for encashment of leave within one month from the date of this Order.
- 4. The OA is disposed of accordingly. No costs.

(D.H.NASIR) VICE CHAIRMAN

DATED: this the 10th day of September, 1999
Dictated to steno in the Open Court

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1st AND IInd COURT.

CUPY TO -

T. HDHNJ

2. HHRP M (A)

4.D.R. (A)

5. SPARE

TYPED BY CUMPARED BY CHECKED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL ...
HYDERABAD BENCH, HYDERABAD,

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON BLE MR.H.RACEMORA PRASAD .

THE HON'BLE MR.R. RANZARAJAN : MEMBER (AOMN)

THE HON'BLE MR.D. S. JAP PARAMESHUAR:
MEMBER (JUDL)

DEDER. Date. 10-9-99

ORDER / JUDGHENT

MA./RA./eP.NB IN

DA.NO. 69 59

ADMITTED AND INTERIM DIRECTIONS IS SUED.

ALLQWED.

C.P. \CLISED

A.A. DLCSED.

o.A. c√aseD

OA DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWAN

ORDERED REJECTED

NO ORDER AS TO COSTS.

9 (rine) 6 pm

केन्द्रीय प्रधासनिक अधिकरण Section Administrative Tribunal खेषण / DESPATCH

29 SEP 1999

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